

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 20**  
**(IB)-1378(PB)/2018**

**IN THE MATTER OF:**

Religare Finvest Ltd	...	Applicant/Petitioner
Vs		
Decent Financial Services Pvt Ltd.	...	Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 14.02.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH KUMAR SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE AND VC)**

**PRESENT:**

For the Applicant	:	Mr. Varun Chandiook
For the Respondent	:	Mr. Sumit K. Batra, Adv., Mr. Manish Khurana, Adv, Ms. Priyanka Jindal, Adv.
For the Intervenor	:	Mr. Giriraj Subramaniam, Mr. Kunal Chatterji, Mr. Tanmay Arora, Mr. Rohit Bansal, Mr. Rohan Jaitely Adv

**ORDER**

Mr. Kunal Chatterji, Ld. Counsel for the Intervenor states that in compliance of our earlier order dated 21.11.2023, he has got uploaded all the Inv. Applications and the IAs connected to the Inv. Applications on the E-portal/DMS.

Mr. Amar Singh Bedi, Ld. Counsel for the Petitioner is not available today. Mr. Varun Chandiook, Ld. Proxy Counsel appeared on his behalf and stated that he has been instructed to seek a date for filing reply to the intervention application and few other connected IAs to the Inv. Applications. On the request of the Ld. Proxy Counsel for the Ld. Counsel for the Financial Creditor, we are inclined to adjourn the matter to 12.03.2024 for a physical hearing.

**-Sd/-**

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**

**(AVINASH KUMAR SRIVASTAVA)**  
**MEMBER (TECHNICAL)**